

**GOVERNMENT OF INDIA
DEFENCE
LOK SABHA**

UNSTARRED QUESTION NO:4928
ANSWERED ON:07.05.2012
SALE OF SERVICE WEAPONS
Choudhary Shri Bhudeo

Will the Minister of DEFENCE be pleased to state:

- (a) whether the Government has taken cognizance of alleged sale of personal service weapons by the army personnel as reported recently;
- (b) if so, the details thereof;
- (c) whether the Government has conducted any inquiry into the incident;
- (d) if so, the outcome thereof including the details of personnel found guilty and the action taken against them; and
- (e) the steps taken by the Government to stop recurrence of such incidents?

Answer

MINISTER OF DEFENCE (SHRI A.K. ANTONY)

(a) to (e): A case relating to sale of Non Standard Pattern (NSP) Weapons by Army officers and a JCO has come to light. The matter has been investigated through a Court of Inquiry by the Army, which has found 74 officers and 01 JCO blameworthy. Administrative/disciplinary action has been taken against 33 officers by the Army. Suitable punitive action has been initiated against the remaining Army officers/personnel. Besides, Standard Operating Procedure on disposal of Non Service Pattern weapons has been revised to avoid recurrence of such incidents.